

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2304
TO BE ANSWERED ON 14.12.2015**

FLOUTING OF LABOUR LAWS

2304. DR. GOKARAJU GANGA RAJU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of some of the foreign firms flouting various labour laws by not following Indian Labour Laws nor labour laws of their own countries;**
- (b) if so, the details thereof and the reasons therefor; and**
- (c) the corrective action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): Decisions with regard to engagement of foreign firms are taken by respective Ministries/Departments/Central Public Sector Undertakings (CPSUs) for any specific project. As per available records in this Ministry, the Government is not in receipt of any such information regarding flouting of Labour Laws by foreign firms.

(b) & (c): Do not arise.
